

RAJYA SABHA

List of Questions for WRITTEN ANSWERS

*to be asked at a sitting of the Rajya Sabha to be held on
Monday, March 23, 2020/Chaitra 3, 1942 (Saka)*

**(Ministries : Coal; Defence; Environment, Forest and Climate Change;
Heavy Industries and Public Enterprises; Information and Broadcasting;
Jai Shakti; Micro, Small and Medium Enterprises; Mines; Minority
Affairs; Parliamentary Affairs; Road Transport and Highways;
Shipping; Youth Affairs and Sports)**

Total number of questions — 160

Non-compliance of environmental safeguards by CIL

3201. SHRI SANJAY SINGH: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that according to the latest Comptroller and Auditor General Report 2019 the Coal India Limited (CIL) and its subsidiaries, have not followed the prescribed environmental safeguards;

(b) if so, the details thereof; and

(c) steps taken by Government to combat this issue?

Production of coal by CIL

3202. DR. VIKAS MAHATME: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Coal India Limited (CIL) has targeted its production to 660 million tonnes this year, if so, how far has CIL achieved this target; and

(b) the steps taken by CIL to boost

employment in the light of growing energy requirements?

Subsidy to coal industry

3203. SHRI SANJAY RAUT: Will the Minister of COAL be pleased to state:

(a) whether Government's subsidies for the coal industry is continuously increasing while subsidy for fossil fuels, including oil and gas, has decreased nearly 75 per cent during the last three years in the country;

(b) if so, details thereof;

(c) whether Government's attention have been drawn towards reports/complaints that many closed industries are getting subsidised coal and they are selling it in open market and earning huge profit, particularly in Maharashtra;

(d) if so, details thereof and Government's reaction thereto; and

(e) details of steps taken or proposed to be taken by Government to control the coal subsidy and its misuse?

Illegal mining of coal

3204. SHRI RAKESH SINHA: Will the Minister of COAL be pleased to state:

- (a) whether Government is aware of illegal coal mining in the coal belt;
- (b) the number of cases of illegal mining which came to notice of Government and actions taken against them;
- (c) the estimated loss due to illegal coal mining during the last five years;
- (d) whether Government is aware of nexus between contractors and bureaucrats in the coal belt which encourages illegal mining and also theft from Government owned coal blocks; and
- (e) whether Government will appoint a Committee or Commission to end such nexus and illegal mining?

Deaths related to coal mining

3205. SHRI BINOY VISWAM: Will the Minister of COAL be pleased to state:

- (a) the number of workers' deaths reported at coal mines during the last five years;
- (b) the compensation given to families of the workers who lost their lives; and
- (c) the measures being taken to prevent such accidents in future at mining sites?

Exploration of new coal blocks

3206. SHRI PARTAP SINGH BAJWA: Will the Minister of COAL be pleased to state:

- (a) the total number of new regional coal blocks explored during the year 2019-20, State-wise;
- (b) the total length of drilling to explore new coal blocks during the year 2019-20;
- (c) the total quantity of new resources

added during the year 2019-20, State-wise; and

(d) the total length of non Coal India Limited (CIL) blocks explored and the total drilling of the same during the year 2019-20?

Safety measures in coal mines

3207. SHRI K.J. ALPHONS: Will the Minister of COAL be pleased to state:

- (a) the details of safety measures taken in coal mines;
- (b) the number of deaths which occurred in public sector mines during the last three years; and
- (c) the details of action taken to improve safety of workers?

Pending dues against power companies

3208. SHRI RAJKUMAR DHOOT: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that dues of Coal India Limited (CIL) against power companies in the country have increased manifold in the recent past;
- (b) if so, the details thereof, power company-wise; and
- (c) action taken by Government and CIL to recover the dues from the power companies?

Supply of coal from WCL

3209. SHRI B.K. HARIPRASAD: Will the Minister of COAL be pleased to state whether Karnataka Government has requested the Ministry to increase the coal supply from the Western Coalfields Limited (WCL) for the remaining period of 2019-20 so as to enable Raichur thermal

power station to achieve its generation target?

Under-utilisation of manpower by CCL

3210. SHRI MAHESH PODDAR: Will the Minister of COAL be pleased to state:

(a) Whether it is a fact that the manpower of Central Coalfields Limited (CCL) is grossly under-utilized and there has not been any serious effort by CCL to retain and redeploy their excess manpower; and

(b) if so, steps being taken by the Ministry to overcome this?

Suicide cases of armed forces personnel

3211. SHRI RIPUN BORA: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that during the decade 2010-19 Government has witnessed more than 110 personnel suicides in the country;

(b) if so, whether Government has made any study with Defence Institute of Psychological Research (DIPR) on this issue;

(c) whether it is also a fact that mental stress among the personnel is the only cause of suicide; and

(d) if so, year- wise details of suicides of personnel and the steps taken to stop such unnatural deaths?

Mental health problems in the armed forces

3212. DR. SANTANU SEN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that mental health problems are on the rise among armed forces;

(b) the number of mental health cases reported in last five years along with the name and status of the top ten mental health problems; and

(c) whether cases of fratricide are on the rise, if so, the details thereof?

Modernisation of OFB

3213. SHRIMATI AMBIKA SONI: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has formulated any plan to modernise ordnance factories to re-skill Ordnance Factory Board (OFB) employees to enable development of products and components with indigenous technology;

(b) if so, the details thereof; and

(c) the fresh steps taken by Government to strengthen the functioning of OFBs?

Land acquired for Defence corridor

†3214. SHRI REWATI RAMAN SINGH: Will the Minister of DEFENCE be pleased to state:

(a) the total area of land, in hectares, which has been acquired for Defence corridor, till date;

(b) the steps being taken by Government to increase the investment opportunities in Defence manufacturing sector, in view of Defence Expo recently organised in Uttar Pradesh;

(c) the foreign companies with whom talks have been established for the investment in Defence manufacturing sector; and

†Original notice of the question received in Hindi.

(d) if so, the details thereof and if not, the reasons therefor?

Vacancies in ordnance factories

3215. SHRI M. SHANMUGAM:
DR. T. SUBBARAMI
REDDY:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that there is a big gap between existing strength and operational strength, especially in technical fields in ordnance factories across the country;

(b) if so, the details of operational vacancies in each factories; and

(c) the efforts made to fill all the sanctioned strength and by when these are likely to be filled up?

Modernisation of Defence industry

3216. SHRI VIJAY GOEL: Will the Minister of DEFENCE be pleased to state:

(a) steps taken by Ministry to modernise India's Defence industry;

(b) if so, the details thereof; and

(c) whether Government is planning to push for more Foreign Direct Investment (FDI) in Defence sector, if so, the details thereof?

Institutes set up for Defence products manufacturing

†3217. SHRI P.L. PUNIA: Will the Minister of DEFENCE be pleased to state:

(a) number of institutes related to manufacturing of Defence products and their spare parts established under 'Make

in India' after approval of cent per cent foreign investment in the Defence sector;

(b) percentage of the Defence products and spare parts being manufactured in country under 'Make in India' and the quantum of import thereof in percentage; and

(c) whether India relied on various countries to get spare parts manufactured and most of the Defence related spare parts were manufactured with the help of Russia and to what extent this kind of dependence exists as on date in terms of percentage?

Defence export of the country

3218. SHRIMATI AMBIKA SONI: Will the Minister of DEFENCE be pleased to state:

(a) the total Defence products' export of the country during the last three years *vis-a-vis* target fixed, year-wise;

(b) whether the Ordnance Factory Board and Defence Public Sector Undertaking (PSUs) have decided to outsource certain components and if so, the details thereof along with the reasons therefor; and

(c) the steps taken by Government to enhance Defence products' export?

Relaxation of FDI norms in Defence sector

†3219. SHRI REWATI RAMAN SINGH: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the norms for the Foreign Direct Investment (FDI) in Defence sector have been relaxed during current financial year;

†Original notice of the question received in Hindi.

(b) current percentage of FDI allowed in the Defence sector; and

(c) the details of FDI received in Defence sector in the last three years, along with the modes through which it is received?

Capital outlay for Defence budget

3220. SHRI HUSAIN DALWAI: Will the Minister of DEFENCE be pleased to state:

(a) whether current fiscal year has only seen a marginal increase in the capital outlay for Defence for 2020-21 as compared to budget estimates and revised estimates for 2019-20, if so, reasons therefor;

(b) whether Government has undertaken any study to assess the manner in which budget will affect several projects of forces that are being done for building capabilities against China and Pakistan, if so, the details thereof, if not, reasons therefor; and

(c) whether Government undertook any study to assess if Capital budget has constricted progress of new schemes and infrastructure projects, if so, details thereof, if not, reasons therefor?

Withdrawal of disability pension order

3221. SHRI S. MUTHUKARUPPAN: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that Government has withdrawn the disability pension order in view of protest by the veterans regarding deduction of tax on disability pension;

(b) if so, the details thereof;

(c) whether it is also a fact that the said withdrawal will be valid till the final decision taken by the Hon'ble Supreme Court; and

(d) if so, the details thereof?

Cities covered under NCAP

3222. SHRI BHASKAR RAO NEKKANTI:
PROF. M.V. RAJEEV
GOWDA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) details of number of cities under National Clean Air Programme (NCAP) which have commissioned source apportionment studies, when the respective studies for cities were started and when they are expected to be completed, coordinating/research institutions involved and amount allocated for each study;

(b) number of cities under NCAP which have formulated an emergency action plan in line with Graded Response Action Plan (GRAP) for Delhi, by when action plans will be finalised and implemented for all cities; and

(c) whether the Ministry has formulated guidelines for State action plan and final action plan, if so, details thereof, if not, reasons therefor?

Conservation of tigers

3223. SHRI D. KUPENDRA REDDY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that hundreds of tigers are killed every year in the country by poaching, accidents, etc.;

(b) if so, the details thereof;

(c) whether Government took any action to prevent killing of tigers; and

(d) if so, the details thereof?

Reduction in carbon emissions by industries

‡3224. SHRI PRABHAT JHA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether a new initiative has been launched at United Nations Climate Action Summit held in September, 2019 that aims to take away world's highest greenhouse emissions causing industries more towards a low carbon economy;

(b) if so, the details thereof;

(c) whether the heavy industries in the country have resolved to reduce carbon emissions in light of the initiative taken at said Summit and whether expected progress has been made in this direction; and

(d) if so, the details thereof?

Forest land diversion report

3225. SHRI JOSE K. MANI:
SHRI HUSAIN DALWAI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) details of area of forest land diverted since 2008 under the Forest Conservation Act, 1980 for non-forestry activities, year-wise and State-wise;

(b) details of diversion which followed the Ministry's guidelines requiring completion of the recognition of forest rights to obtain free prior informed consent of the Gram Sabhas prior to the diversion of forest lands, if not, reasons therefor; and

(c) whether compensation for extinguishing of recorded forest rights of forest dwellers, including rights recognised under Scheduled Tribes and Other Traditional Forest Dwellers (Recognition

of Forest Rights) Act, 2006 has been provided to right holders, if so, details thereof, State-wise?

Promotion of plantation in metropolitan areas

3226. LT. GEN. (DR.) D. P. VATS
(RETD.):
SHRI VIJAY PAL SINGH
TOMAR:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government proposes to promote plantation in various metropolitan cities in the country through recognised Non-Governmental Organisations (NGOs) under social forestry schemes;

(b) if so, the details thereof; and

(c) the details of various initiatives undertaken by Government to preserve and develop the forest reserves in various metropolitan cities in the country?

Implementation of compensatory afforestation

3227. SHRIMATI VANDANA CHAVAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the total area brought under compensatory afforestation by Government till date and during the last three years, State-wise;

(b) whether the Ministry has set up any mechanism to ensure compliance of the Forest Rights Act, 2006 for the implementation of compensatory afforestation plantations, given reports of violation of rights of tribals and forest dwellers due to plantations being set up on community forest lands;

‡Original notice of the question received in Hindi.

(c) whether the Ministry is aware of the concerns regarding the destruction of biodiversity due to monoculture plantations promoted under the compensatory afforestation; and

(d) if so, the steps taken by the Ministry to address these concerns?

Outcome of COP 25 convention

3228. SHRI RAJEEV CHANDRA-SEKHAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the outcome of the Climate Change Conference (COP) 25 convention that was recently held in Madrid;

(b) the status of progress made to resolve the deadlock in carbon market negotiations; and

(c) the details of stand of developed nations with regard to this?

Environmental clearance for PMGSY

†3229. SHRI OM PRAKASH MATHUR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state whether Government proposes to give clearance to the States for diversion of forest land upto five hectares for construction activities pertaining to Pradhan Mantri Gram Sadak Yojana (PMGSY) under the Forest Conservation Act?

Illegal sand mining

†3230. SHRI P.L. PUNIA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government proposes to use satellite imaging technology to prevent illegal sand mining; and

(b) if so, whether Government proposes to apprise the States of the earlier and current condition of the rivers, so that illegal sand mining could be prevented?

Impact of air pollution on health

3231. SHRI RAJMANI PATEL: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government had conducted any study to assess the impact of growing air pollution on health of the citizens in the cities and rural areas of the country;

(b) if so, the details thereof; and

(c) the steps taken by Government to improve the air quality?

Illegal sand mining in Pangan river

†3232. SHRI RAM VICHAR NETAM: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government is aware of the fact that illegal mining in Pangan river of Sanwal and Trisuli village of Balrampur-Ramanujanj district of Chhattisgarh is damaging the environment, if so, the details thereof;

(b) the policy/plan formulated by Government to prevent illegal mining in other rivers of Chhattisgarh including Pangan river;

(c) whether Government has taken any action against the persons involved in illegal sand mining from the rivers and whether Government proposes to make

†Original notice of the question received in Hindi.

sand mining work free from illegal activities; and

(d) if so, the details thereof?

Increase in forest cover

‡3233. SHRI LAL SINH VADODIA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that Government is seriously considering to increase forest cover in various parts of the country;

(b) if so, whether Government has taken any step in this regard so far; and

(c) if so, the details thereof and if not, the reasons therefor?

Vulnerability to climate change

3234. SHRI HUSAIN DALWAI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether India is the fifth most vulnerable country to climate change, because of extreme weather events, with the districts in Maharashtra's Vidarbha region being particularly susceptible to climate change damage;

(b) whether Government is taking any steps to address this, if so, the details thereof, particularly in Maharashtra, if not, the reasons therefor;

(c) whether Government has undertaken any study to assess the effects of climate change in the Vidarbha region, if so, the details thereof, if not, the reasons therefor; and

(d) whether Government has also decreased the funds allocated for adaptation

and climate action, if so, details thereof and reasons therefor?

Closure of copper plant

‡3235. SHRI MAJEED MEMON: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Pollution Control Board have sealed and closed the largest copper plant in Thoothukudi in Tamil Nadu without giving any show cause notice or opportunity of being heard against the order;

(b) if so, the details thereof and the reasons therefor;

(c) the names of large industrial units closed in Tamil Nadu during the last two years by Pollution Control Board without issuing show cause notices; and

(d) the names of "Red Category Industries" that are functioning at present in Thoothukudi?

Increase in forest cover and carbon stock

3236. SHRI SAMHAJI CHHATRAPATI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the forest cover and carbon stock in forest cover have registered a decrease in North-East Region in comparison to the assessment done in 2017;

(b) if so, the reasons therefor;

(c) whether Government has any plan to put in efforts to accelerate rate of increase in forest cover and carbon stock by addressing the problems deftly; and

‡Original notice of the question received in Hindi.

(d) details of action plan Government has formulated to raise forest on the bare hills in different parts of the country to counter climate change?

Exploration of hydrocarbons

3237. SHRI T.G. VENKATESH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether Government has undertaken the exploration of hydrocarbons in the country;
- (b) if so, the details thereof;
- (c) whether Government is aware that there is great delay in issuance of environmental clearances for exploration of hydrocarbons, if so, the details thereof; and
- (d) the details of the remedial measures being taken by Government to expedite the issuance of clearances for the exploration of hydrocarbons?

Asiatic Lion Conservation Project

3238. SHRI PARIMAL NATHWANI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the present status of a three years dedicated project titled 'Asiatic Lion Conservation Project' approved earlier by Government;
- (b) the details of the activities envisaged under the project;
- (c) the details of budget provided for the same and how gainfully it has been utilised;
- (d) whether Government plans to increase budget for the said project, if so, the details thereof; and

(e) whether the objective of the project to minimise human-wildlife conflict has been achieved fully?

Population of tigers and cheetahs

†3239. SHRI RAMKUMAR VERMA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the population of tigers and cheetahs, has dropped in last three years;
- (b) the number of tigers and cheetahs in the country, including the State of Rajasthan, State-wise/Union Territory-wise,
- (c) the steps taken/being taken by Government to protect the tigers and cheetahs in the country; and
- (d) the number of tigers and cheetahs which had been killed or had been hunted illegally during last three years and the details of action taken by Government thereon?

Conservation of tigers

3240. SHRI A. K. SELVARAJ: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether it is a fact that the National Tiger Conservation Authority (NTCA) had decided to fund conservation activities in tiger landscapes which includes corridors;
- (b) if so, the details thereof;
- (c) whether it is also a fact that the safety of big cats crossing over has become a matter of concern for the NTCA; and
- (d) if so, the details thereof?

†Original notice of the question received in Hindi.

Shut down of old polluting coal based power plants

3241. SHRI BHASKAR RAO NEKKANTI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) details of old polluting coal based power plants identified to be shutdown, with dates of shutdown as decided;

(b) the list of coal based power plants given environmental clearance during the last five years by the Ministry with location and developer information thereof; and

(c) the list of coal based power plants which have been shut down during the last five years due to environmental issues in the country, with reasons for shutdown?

Disbursal of compensatory afforestation funds to the States

3242. SHRI MAHESH PODDAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the steps taken by the Ministry to safeguard rights of tribals and forest dwellers while disbursing compensatory afforestation funds to the States;

(b) whether the Ministry has worked out any mechanism to ensure that the annual plan of operations of the States post implementation of Compensatory Afforestation Fund (CAF) Act and disbursement of funds comply with Forest Rights Act provisions and particularly ensures consent of Gram Sabhas while implementing CAF projects; and

(c) the details of funds disbursed to various States in last five years?

Instances of human-animal conflict

3243. DR. AMAR PATNAIK: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that there has been an increase in human-animal conflicts in the last five years and if so, the details thereof;

(b) the details of the animal species involved in most of instances;

(c) the details of number of conflict in Eastern India, State-wise; and

(d) the details of casualties resulting from these instances in Eastern India, State-wise?

Forest cover in India

3244. DR. SASMIT PATRA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the details of the total forest cover in India during the last five years, year-wise and State-wise; and

(b) the steps being taken to increase the forest cover?

Renewable energy in India

3245. SHRI N. GOKULA-KRISHNAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether India, as a member of the Clean Energy Ministerial (CEM) has planned to reduce coal generated energy consumption and increase renewable energy usage, the target set for 2022 and current level of achievements;

(b) the carbon emission equivalent to coal fired power plant emissions, saved by switching over to super efficient LED lightings;

(c) the progress made so far in raising overall renewable energy capacity from 30 Gigawatts in 2015 to 175 Gigawatts by 2022; and

(d) the target set for reduction in carbon emission for India and whether Government is confident of meeting these targets?

Relocation of people from protected areas

3246. DR. AMAR PATNAIK:
SHRIMATI VANDANA
CHAVAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) number of persons relocated from Critical Wildlife Habitats and Core and Buffer Area of Tiger Reserves and number of persons provided with livelihood, as per Section 38V of the Wildlife (Protection) Act, 1972 during the last five years and current year, State-wise and year-wise;

(b) funds released and utilised for relocation of people from protected areas during the last five years and current year, State-wise; and

(c) number of proposals involving diversion of land under protected areas received and number of proposals given environment clearances during the last five years and current year, including area of land diverted, State-wise and year-wise?

Curbing vehicular pollution

3247. SHRI T. G. VENKATESH:
SHRI DHARMAPURI
SRINIVAS:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has taken note of the fact that vehicular pollution is increasing day by day;

(b) if so, the details thereof;

(c) the details of the steps being taken by the Ministry to curb vehicular pollution;

(d) whether the Ministry is considering blending of Ethanol with fuel as one of the solutions for air pollution; and

(e) if so, the details of the steps taken/ being taken by the Ministry to ensure ethanol blending as best solution?

Death of wildlife on National Highways

3248. KUMARI SELJA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the details of the number of wildlife deaths on National Highways in the last year, month-wise and State/UT-wise;

(b) whether Government is aware of the number of wildlife deaths on NH-48, NH-248 and the Gurgaon-Faridabad Road;

(c) if so, the details thereof and the steps being taken by Government to address this issue in Haryana; and

(d) the steps being taken by Government to address the problem of wildlife deaths on National Highways in the country?

Permission to sell Red Sander

3249. SHRI PRABHAKAR REDDY
VEMIREDDY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether any request from Government of Andhra Pradesh has been received in the Ministry for permitting it to sell Red Sander;

(b) if so, the details thereof; and

(c) the action taken by the Ministry on this issue?

Extinction of species

3250. SHRI RIPUN BORA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has the report of mass extinction of species in the country during the last fifty years;

(b) if so, the details thereof;

(c) whether it is a fact that more than 30,000 species are threatened with extinction and out of them, twenty five per cent are assessed as mammals; and

(d) the action taken by Government and the proposal of wildlife and other organisations to safeguard the rare species?

Plantation on World Environment Day

‡3251. DR. KIRODI LAL MEENA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government is committed to plant maximum number of trees on the occasion of World Environment Day;

(b) if so, the details of plan made by Government in this regard;

(c) the total number of saplings proposed to be planted in the year 2019 and 2020;

(d) whether Government proposes to plant medicinal and fruit bearing trees at various places in the country; and

(e) whether the appropriate places have been selected for plantation and if so, the details thereof?

Expanding the scope of National Tiger Conservation Authority

‡3252. SHRI LAL SINH VADODIA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that Government proposes to expand the scope of National Tiger Conservation Authority;

(b) if so, whether Government has taken any step in this direction, so far; and

(c) if so, the details thereof and if not, the reasons therefor?

Advisory to modify linear infrastructure

3253. SHRI PARIMAL NATHWANI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has issued any advisory to States in past or recently, to modify linear infrastructure including eco-friendly animal crossing structures;

(b) if so, the details thereof; and

(c) the response of Government of Gujarat, Ministry of Railways, Ministry of Road Transport and Highways etc. as roads and railway lines passes through Gir National Park/Sanctuary area for lions?

‡Original notice of the question received in Hindi.

Reduction in forest cover in districts of Madhya Pradesh

3254. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether forest cover in Bhopal, Vidisha and Sehore districts of Madhya Pradesh has registered twenty five per cent to forty six per cent decrease as per India State of Forest Report, 2019;

(b) if so, the reasons therefor; and

(c) whether Government has any immediate plans to contain the downward trend in forest cover to maintain ecosystem and to take up large scale plantation to compensate the loss in forest cover to help reduce environmental pollution which remains between 'Very Poor' to 'Poor' as per the Air Quality Index?

Conservation of vulture

†3255. SHRI RAMKUMAR VERMA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the species of vultures are heading towards extinction in the country;

(b) if so, the measures Government is taking to save vultures;

(c) the details of the species of birds which have become extinct or are on the verge of extinction; and

(d) if so, the details thereof and the plan being formulated by Government to save the endangered species of birds?

Success of cloud seeding for artificial rain

3256. SHRI ANIL DESAI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether any study has been conducted by Government with the help of experts to assess the feasibility of cloud seeding;

(b) if so, details of outcome of the study regarding its economic viability and help in creating artificial rain; and

(c) Government's reaction about its implementation?

Finalisation of CRZ notification

3257. SHRI MD. NADIMUL HAQUE: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the draft Coastal Regulation Zone (CRZ) notification has been finalised and published;

(b) if so, whether all relevant stakeholders were consulted including fishermen's groups and coastal populations and whether any objections were raised; and

(c) if not, by when Government plans to do so?

New sites in Ramsar Convention

3258. SHRI B. LINGAIAH YADAV: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has added ten more wetlands to sites protected by the Ramsar Convention;

†Original notice of the question received in Hindi.

- (b) if so, the details thereof; and
- (c) the funds allotted/sanctioned/spent in this regard, State-wise?

Transfer of HNL Kerala Unit to Government of Kerala

3259. SHRI ELAMARAM KAREEM: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) the present position of transfer of the Hindustan Newsprint Limited (HNL), Kerala Unit to Kerala Government;
- (b) the steps taken by Government to fastrack the transfer; and
- (c) the reasons behind prolonged delay in the process and by what time it is expected to completely get transferred to Kerala Government?

Pruning of Ministry

3260. SHRI SUKHENDU SEKHAR RAY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether Government has any plan for pruning the Ministry following disinvestment/privatisation/strategic sale of a large number of Public Enterprises affected in the recent years;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Popularisation of Electric cars

3261. SHRI A. K. SELVARAJ: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

- (a) whether it is a fact that electric cars in India are not gaining much enthusiasm

among the users because lack of sufficient charging infrastructure;

- (b) whether it is also a fact that the electric cars are more expensive to produce and sell;

(c) whether it is also a fact that the Electric Vehicle (EV) adoption will increase only when cars of decent range are made available; and

- (d) if so, the steps proposed in this regard?

Mumbai International Film Festival, 2020

3262. SHRI SANJAY SETH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether India has hosted 16th Mumbai International Film Festival, 2020 (MIFF) for Documentary, Short Fiction and Animation films recently;
- (b) if so, the details thereof;
- (c) whether this festival has helped Indian Documentary, Short Fiction and Animation films to reach other parts of the world and if so, the details thereof; and
- (d) the steps taken by Government to promote and popularise documentary and short films made in the country and also create market for the same in the foreign countries?

Review of Information and Communication Policy

3263. SHRI K. C. RAMAMURTHY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Government has reviewed the Information and Communication Policy;

(b) if so, the details thereof;

(c) whether developments have been made in making information and communication infrastructure and new technologies accessible to the rural areas of the country and if so, the details thereof and if not, the reasons therefor; and

(d) the details of corrective action taken by Government in this regard?

Advertisements applauding achievements of candidate during elections

‡3264. DR. KIRODI LAL MEENA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that frequent publication of advertisements applauding achievements of the candidate during elections comes under the category of paid news;

(b) whether Government proposes to amend Section 123 of the Representation of People Act, 1951 and Section 15 of the Press Council Act, 1978 to stop the practice of 'Paid News' and if so, the details thereof; and

(c) whether Government is considering to appoint Lokpal (Ombudsman) for the media organisations, if so, the details thereof?

Content restriction on TV channels

3265. SHRI MD. NADIMUL HAQUE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) number of TV channels, including media outlets which have been issued warnings for airing content against Ministry

guidelines for the last three years, year-wise;

(b) whether any of these channels have been discontinued post warnings and if so, the details thereof; and

(c) whether any outright bans were issued on any media channel during the last three years and if so, the details thereof?

Establishment of community radio stations

3266. SHRI M. P. VEERENDRA KUMAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has promoted and assisted community radio stations established by voluntary organisations and individuals;

(b) if so, the details thereof including the number of stations and the funds given during the last five years, State-wise;

(c) whether Government is considering to have more community radio stations in all hilly and coastal areas where it can play an effective role in development activities and provide valuable services during natural calamities; and

(d) if so, the details thereof?

Advisory to TV channels

3267. SHRI SUSHIL KUMAR GUPTA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the country has been seeing an alarming increase in the incidences of lynching in the last few years;

(b) whether Government sent out an advisory to TV channels to comply with

‡Original notice of the question received in Hindi.

the Supreme Court's directions to electronic media to condemn lynching and mob violence; and

(c) if so, the response from the TV channels?

Advisory on content to TV channels

3268. SHRIR. VAITHILINGAM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that the Editors Guild of India has asked Government to withdraw the advisory issued to TV channels to desist from showing content that could incite violence or promote anti-national attitudes;

(b) if so, the details thereof; and

(c) whether said Guild has also said that it believes that the media's overall commitment to responsible coverage of developments in the country should not be questioned through such advisory?

Habitations receiving contaminated water

3269. PROF. MANOJ KUMAR JHA: Will the Minister of JAL SHAKTI be pleased to state:

(a) the number of habitations receiving contaminated water in the country;

(b) the measures planned and in place to reduce the number of habitations receiving contaminated water; and

(c) the targets set in place for the next five years to reduce the number of habitations receiving contaminated water?

Financial support to drinking water projects

3270. SHRI B. LINGAIAH YADAV: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether some States have sought relaxation in the Central norms, for financial support to drinking water supply projects in the habitations affected by Fluoride and Salinity, if so, the details thereof; and

(b) whether some States have requested that Central assistance should be provided in totality in order to create basic infrastructure for the polluted water regions, if so, the details thereof and action taken thereon?

Revised Estimates of Polavaram Project

3271. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that Government has asked Andhra Pradesh Government to prepare Revised Cost Estimates (RCEs) of Polavaram at two price levels *i.e.*, 2013-14 and at current price level;

(b) if so, the details thereof along with reasons for preparing RCEs at two price levels;

(c) whether it is also a fact that Central Water Commission (CWC) and Advisory Committee of the Ministry has approved the RCEs at two price levels and sent it to Government;

(d) if so, the details thereof along with approved amount, category-wise; and

(e) Government's commitment on the financial aspect of the project?

Declaration of ODF

3272. SHRI S. MUTHUKARUPPAN: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that more than ten crore individual toilets have been constructed and as a result, areas in all States have declared themselves Open Defecation Free (ODF) as on 2nd October, 2019;

(b) if so, the details thereof;

(c) whether it is also a fact that the second phase of Swachh Bharat Mission will focus on Open Defecation Free Plus Programme; and

(d) if so, the details thereof?

Establishment of flood forecasting stations

3273. SHRI SYED NASIR HUSSAIN: Will the Minister of JAL SHAKTI be pleased to state:

(a) the details of flood forecasting stations of Central Water Commission (CWC) functioning in the country, State-wise;

(b) whether Government has received any proposal from various States for establishment of such stations;

(c) if so, the details thereof and the decision taken thereon;

(d) whether Government proposes to set up more flood forecasting station of CWC in Karnataka; and

(e) if so, the details thereof?

Pollution level in Yamuna river

3274. KUMARI SELJA: Will the Minister of JAL SHAKTI be pleased to state:

(a) the details of pollution level in Yamuna river in the stretch at Haryana, Delhi and Uttar Pradesh, during the last three years, month-wise;

(b) whether Government is taking any step to prevent river pollution in Yamuna;

(c) if so, the details of the actions taken to prevent this river pollution; and

(d) the details of the level of water in Yamuna across the stretch of the country, during the last three years, State/UT-wise?

CPCB survey of polluted rivers

3275. SHRI C. M. RAMESH: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Central Pollution Control Board (CPCB) has made any survey as regards number of rivers in the country which have been polluted or fall under severely polluted category, due to sewerage waste and flow of wastes from nearby industries and factories, if so, the details thereof and if not, the reasons therefor; and

(b) the details of amount spent for the purpose out of the allocated amount during the last three years for cleansing the rivers?

Increase in the components in Polavaram works

3276. DR. K. V. P. RAMACHANDRA RAO: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that the quantities of various components of Polavaram Project

increased over the estimates of 2010-11 price level approved by Advisory Committee on 4th January, 2011;

(b) if so, the details thereof along with difference of quantities at 2010-11 price level and current price level in terms of Land Acquisition, Project Displaced Families (PDFs) and quantity of work;

(c) Government's commitment over the cost of these quantity escalations; and

(d) Government's commitment over the escalation of cost due to time overrun of the project?

Export of water intensive products

3277. SHRI DEREK O'BRIEN: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government is aware of the fact that India is the largest net exporter of virtual water *i.e.* the amount of water required to produce products exported by India, if so, the details thereof;

(b) whether Government has taken any steps to provide incentives for the reduction of water usage for exported goods;

(c) if so, the details thereof, if not, the reasons therefor;

(d) whether there exists any proposal to provide incentives for the reduction of water usage for exported goods; and

(e) if so, the details thereof, if not, the reasons therefor?

World Bank loan agreement to arrest depleting groundwater

3278. SHRI NEERAJ SHEKHAR: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government has signed a

\$ 450 million loan agreement with World Bank in February, 2020 to support the national programme to arrest the depleting groundwater levels and to strengthen groundwater institutions in the country;

(b) if so, the details thereof; and

(c) the details of programme being run to arrest the depleting groundwater in the country along with the fund allocated, released and utilised for the same during the last three years, year-wise, State-wise and scheme-wise?

Distribution of Narmada river water

‡3279. DR. SATYANARAYAN JATIYA: Will the Minister of JAL SHAKTI be pleased to state:

(a) the details of volume of water received by Madhya Pradesh, Gujarat, Maharashtra and Rajasthan in Narmada water distribution and quantity of water utilised out of this volume along with the location of such utilisation so far; and

(b) the details about the utilisation of remaining volume of water along with the timeline of utilisation of water?

Groundwater level in Punjab

3280. SARDAR BALWINDER SINGH BHUNDER: Will the Minister of JAL SHAKTI be pleased to state:

(a) the details of groundwater level in the State of Punjab during 2018-19 and 2019-20;

(b) whether the Central Ground Water Authority organised any training programmes in Punjab during the said period to create public awareness about roof top rain water harvesting; and

(c) if so, the details thereof?

‡Original notice of the question received in Hindi.

Enhancing water recharge capacity

3281. SHRIMATI VANDANA CHAVAN: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government has any plans to explore and implement the concept of 'sponge cities' to absorb rainwater and recharge groundwater aquifers; and

(b) if so, the details thereof and if not, the reasons therefor?

Jal Jeevan Mission in State of Andhra Pradesh

3282. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that Government is promoting village level planning under its Jal Jeevan Mission (JJM) to achieve the aim of having potable water supply through Functional Household Tap Connection (FHTC) by 2024 in all States including the State of Andhra Pradesh;

(b) if so, the details thereof;

(c) whether Government has formed any such Village Level Committee or Committees below the panchayat level in all the States including the State of Andhra Pradesh; and

(d) if so, the details thereof?

Scams in construction of toilets

3283. SHRI RAVI PRAKASH VERMA: Will the Minister of JAL SHAKTI be pleased to state:

(a) the details of complaints received regarding irregularities/corruption and scams in construction of toilets in various States during 2018, 2019 and 2020 till date, State-wise and year-wise;

(b) the details of the cases of corruption in construction of toilets which have been inquired by various agencies in the country during 2018, 2019 and 2020 till date and responsibilities fixed in this regard, State-wise and year-wise; and

(c) the details of the cases where no inquiry initiated/inquiry pending, State-wise and year-wise?

Converging Open Defecation Free Plus with MGNREG Act

3284. SHRI A. MOHAMMEDJAN: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that the Open Defecation Free Plus will converge with Mahatma Gandhi National Rural Employment Guarantee Act;

(b) if so, the details thereof;

(c) whether it is also a fact that this will be especially for grey water management and will compliment the newly launched Jal Jeevan Mission; and

(d) if so, the details thereof?

Allocation of funds under JJM

3285. SHRI NEERAJ SHEKHAR: Will the Minister of JAL SHAKTI be pleased to state:

(a) the details of fund allocated under Jal Jeevan Mission (JJM) in budget 2020-21, State-wise;

(b) the details of fund allocated for provision of safe drinking water in Arsenic affected States of the country for the year 2020-21, State-wise; and

(c) the details of fund allocated, released and utilised under JJM during 2019-20 till 1st March, 2020, State-wise?

**Schemes for potable water in
Karnataka**

3286. SHRI D. KUPENDRA REDDY: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government implements schemes for potable water in the country; and

(b) if so, the details of schemes implemented in Karnataka for potable water by Government?

**Poor performance in World Water
Quality Index**

3287. SHRI SANJAY SINGH: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government is aware that India ranks 120 out of 122 countries, according to a World Water Quality Index by WaterAid in 2019; and

(b) if so, whether Government has formulated a comprehensive plan to improve India's water quality?

Desiltation of Damodar river

3288. DR. ABHISHEK MANU SINGHVI: Will the Minister of JAL SHAKTI be pleased to state:

(a) the steps Government has taken for desiltation of rivers in West Bengal;

(b) whether Government is planning for desiltation of river Damodar; and

(c) the steps taken by Government to forecast floods and rehabilitation work undertaken during post flood periods in the State of West Bengal?

Shortage of clean drinking water

†3289. SHRI HARNATH SINGH YADAV: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that many people die every year in the country due to shortage and impurities in water and if so, the details thereof;

(b) the number of villages and towns of the country in which people drink impure water along with the details thereof, State-wise; and

(c) whether there is any action plan to provide clean drinking water to the citizens of the country, if so, the details thereof?

Ganga Aamantran Abhiyan

†3290. SHRI OM PRAKASH MATHUR: Will the Minister of JAL SHAKTI be pleased to state the details of number of States covered in Ganga Aamantran Abhiyan so far, State-wise?

**Cleaning of polluted rivers stretches
under NRCP**

3291. SHRI K. C. RAMAMURTHY: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that as many as 17 river stretches of various rivers, right from Arkavathi to Tungabhadra to Netravati, in Karnataka are polluted as per the Central Pollution Control Board (CPCB) report of last year;

(b) if so, steps taken by Ministry for supplementing the efforts of the State Government in cleaning the above stretches under National River Conservation Programme (NRCP); and

†Original notice of the question received in Hindi.

(c) by when the above stretches are expected to be cleaned?

Groundwater pollution in M.P.

‡3292. SHRI AJAY PRATAP SINGH: Will the Minister of JAL SHAKTI be pleased to state:

(a) the current status of groundwater pollution in Singrauli, Shahdol, Anuppur and Umariya districts of Madhya Pradesh;

(b) the measures to make groundwater pollution-free during the last three years; and

(c) the details of amounts spent on the above measures during the said period, year-wise?

Impact of climate change on water reserves

3293. SHRI DEREK O' BRIEN: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government has undertaken any study to evaluate the impact of climate change on available water reserves in the country;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether Government has taken any steps to control the negative impacts of climate change in the country; and

(d) if so, the details thereof and if not, the reasons therefor?

Desiltation and rejuvenation of all major rivers

3294. SARDAR BALWINDER SINGH BHUNDER: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that the major rivers in the country have become highly polluted and are considered a threat to the health of the people living along its banks and otherwise and if so, the details thereof;

(b) whether it is also a fact that there is a need to do desilting and rejuvenation of all the major rivers; and

(c) if so, the details thereof and the action to be taken thereon?

Project to increase GDP of Visakhapatnam

3295. SHRI V. VIJAYASAI REDDY: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether Visakhapatnam in Andhra Pradesh was chosen as one of six districts identified on pilot basis as a part of a project to make country a five trillion dollar economy;

(b) whether project aims to increase GDP of Visakhapatnam by 3 per cent by 2025;

(c) if so, details thereof and steps taken thereon at Visakhapatnam;

(d) whether a Committee consisting of experts from National Institute of Rural Development (NIRD) and Indian Institute of Technology (IIT), Cuttack has been constituted;

(e) if so, whether Committee submitted its report and if so, recommendations thereof; and

(f) details of focussed sectors that Government is aiming for?

‡Original notice of the question received in Hindi.

Schemes to support promotion and development of MSMEs

3296. SHRIMATI SHANTA CHHETRI: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the details of schemes to support promotion and development of Micro, Small and Medium Enterprises (MSMEs), if any;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the details of operational MSMEs in West Bengal during the last three years?

Scheme for Indian coir manufacturers

3297. DR. ASHOK BAJPAI: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether Government has any scheme for Indian coir manufacturers, India being the largest producer of coir products;

(b) if so, the details of the assistance provided, State-wise; and

(c) if not, the reasons therefor?

Problems of the MSME Sector

3298. SHRI MANISH GUPTA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether the Micro, Small and Medium Enterprises (MSMEs) has been showing signs of duress in recent times, due to policy experiments or intentional attention to the large corporate sector, if so, the details thereof;

(b) whether other financial interventions by Government in the last three years has

had a deleterious effect on the MSME sector, if so, the reasons therefor; and

(c) whether MSMEs are relatively more susceptible to changes in the economic balance thereby affecting employment in this sector which include daily wage earners, if so, the details thereof?

Crisis in MSME sector

3299. SHRI ABDUL WAHAB: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether it is a fact that Micro, Small and Medium Enterprises (MSMEs) is facing a crisis in the recent past;

(b) the details of the last three quarters in MSME sector;

(c) number of new MSME has been registered during the last five years; and

(d) the details of newly established MSMEs during the last five years, year-wise?

Collaboration among Ministries for MSME schemes

3300. SHRI SUSHIL KUMAR GUPTA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether it is a fact that various Government departments such as the Ministries of Commerce and Industry, Textiles and others have an important role in implementing schemes of the Ministry of MSME that will uplift and empower small businesses, young entrepreneurs, artisans, weavers and more; and

(b) if so, steps taken to collaborate with various Departments and Ministries of Government?

MSE units by women entrepreneurs

3301. SHRI PARTAP SINGH BAJWA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the total number of credit proposals supported since 2017-18 till date;

(b) total number of new MSE units set up during the years 2017-18 till date and the number of units set up by women entrepreneurs during the same period;

(c) the total number of training camps conducted during the years 2017-18 to 2019-20 and list of the same, State-wise/district-wise; and

(d) the total number of Micro, Small and Medium Enterprises (MSMEs) registered under Zero Defect Zero Effect (ZED) classification scheme during the year 2019-20, till date?

Closure of SME sector

3302. SHRI SYED NASIR HUSSAIN: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the percentage-wise contribution of Small and Medium Enterprises (SMEs) in the total production of the manufacturing sector during the last four years;

(b) whether some units of SMEs have also been closed down during the said period; and

(c) if so, the number of the units closed during each year of the said period along with the reasons therefor?

Funding the MSME sector

3303. SHRI MANISH GUPTA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether there is lack of adequate availability of credit for the MSME sector from banks and Non Banking Financial Companies (NBFCs), if so, the details thereof for the last three years;

(b) whether it is a fact that though the MSME sector is in the category of priority sector lending, only eight per cent of total bank credit finds its way to this sector, if so, the reasons therefor; and

(c) whether venture capitalist funding for the MSME sector and better regulation and monitoring of micro finance institutions is being considered, if so, the details thereof?

Revival of MSMEs in Punjab

3304. SHRI SHWAIT MALIK: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether Government has taken steps or policy to revive the Micro, Small and Medium Enterprises in Punjab; and

(b) if so, the details thereof and if not, the reasons therefor?

Incentives and concessions given to MSME sector

3305. SHRI M. SHANMUGAM: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of schemes, incentives and concessions being provided to Micro, Small and Medium Enterprises (MSMEs) sector, at present in the country;

(b) the number of beneficiaries under each scheme during the last two years;

(c) the amount of loan disbursed under various schemes and the number of units benefited during the said period; and

(d) details of special efforts made to boost the MSME sector in the country in view of economic slow down and outbreak of Coronavirus?

Auction of mines in India

3306. DR. SASMIT PATRA: Will the Minister of MINES be pleased to state:

(a) details of mines that have been auctioned in the last five years and revenue accrued to the States, State-wise and year-wise; and

(b) details of mines that would be auctioned in the next five years and revenue expected to accrue to the States, State-wise and year-wise?

Amendments to legislations pertaining to mining sector

3307. DR. VINAY P. SAHASRABUDDHE: Will the Minister of MINES be pleased to state:

(a) the details of number of bills proposed for enactment of new Acts or amendments to existing Acts moved by the Ministry and later on passed by the Parliament during 2004-2014;

(b) the details of subordinate legislations drafted and passed pertaining to these new legislations; and

(c) the current status of implementation of these legislations and whether any critical assessment of the impact of the same has been made, the details thereof?

Compensation fund for families of the deceased in mines

3308. SHRI NARAIN DASS GUPTA: Will the Minister of MINES be pleased to state:

(a) data on mining fatalities in India for the last five years, year-wise;

(b) whether any compensation fund has been created by the Ministry for the families of the deceased;

(c) if so, the details of disbursement of the same; and

(d) if not, the reasons therefor?

Revision in rates of royalty

3309. SHRI BHASKAR RAO NEKKANTI: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that the Ministry is giving royalty for minerals other than coal, lignite, sand and minor minerals for stowing;

(b) if so, the details thereof;

(c) whether Government is considering enhancing the rate(s) of royalty for Iron/Chromite/Bauxite ore as per the demand of the State Governments; and

(d) if so, the details thereof?

Assets owned by NALCO

3310. SHRI RAKESH SINHA: Will the Minister of MINES be pleased to state:

(a) whether National Aluminium Company (NALCO) is slipping into loss;

(b) details of profit or loss in the last five years;

(c) the trend of profit and loss in the last five years;

(d) the total immovable assets owned by NALCO;

(e) the assets that have been demonetised; and

(f) the remuneration directors are paid for attending board of directors meeting?

Utilisation of funds under PMKKKY

‡3311. SHRI AJAY PRATAP SINGH: Will the Minister of MINES be pleased to state:

(a) the details of funds collected during the last three years in Singrauli, Sidhi, Shahdol, Anuppur and Umariya districts under Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY), year-wise and area-wise;

(b) the details of utilisation of the funds collected during the last three years, area-wise and year-wise; and

(c) whether any rules and procedure have been made for the allocation of these funds for execution of various works, if so, the details thereof?

Facilities for Haj pilgrims

3312. SHRI K. SOMAPRASAD: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of preparations made to ensure the smooth journey of Haj pilgrims and to facilitate their recurring problems;

(b) the steps taken/ being taken for accommodation of Haj pilgrims in Saudi Arabia; and

(c) the details of decision taken in the annual inter-Ministerial Haj review meeting?

National Commission for Minorities

3313. SHRI K.J. ALPHONS: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the objective of setting up National Commission for Minorities; and

(b) the achievement of the Commission during the last three years?

Work done for minorities in Goa

3314. SHRI VINAY DINU TENDULKAR: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of work approved under the Ministry and the criteria thereof; and

(b) the details of work done in Goa and assistance provided in various items of work in the last five years, district-wise?

Status of Hunar Haat

3315. DR. SANTANU SEN: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of Hunar Haat organised till date;

(b) the revenue generated during Hunar Haat; and

(c) whether there is any plan to take Hunar Haat to other countries?

Rehabilitation of minorities injured in the 2020 riots

3316. SHRI TIRUCHI SIVA: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether the Ministry has taken measures to rehabilitate the minority communities affected by the Delhi riots of February 23rd-25th, 2020;

(b) whether the Ministry proposes to provide special schemes for the minority community's families who have been affected in the above mentioned riots; and

(c) whether the Ministry will take steps to ensure that the places of worship that have been destroyed in the above mentioned riots, be protected and reconstructed?

‡Original notice of the question received in Hindi.

Increase in sittings of Parliament

3317. SHRI K. SOMAPRASAD: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether Government proposes to reschedule and increase the sittings of Parliament;

(b) if so, the details thereof;

(c) whether Government has noticed that Parliament has functioned the least during 2014-19; and

(d) if so, the details thereof and the reasons therefor?

**Nominated Members as Chairman/
Board Members**

3318. SHRI A. VIJAYAKUMAR: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) number and names of Ministries and Government departments where nominated Member of Parliament are Chairman, Board Member etc. in the country;

(b) whether such nominations continues even after loss/ resignation of membership of Parliament; and

(c) if so, the details thereof and reasons therefor?

**Increase in fatal road accidents on
NHs**

3319. SHRI VAIKO:
DR. T. SUBBARAMI
REDDY:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether there has been increase in

the fatal road accidents on the National Highways (NHs), even after implementation of new Motor Vehicles Act;

(b) if so, details thereof and the manner it compares in the last two years;

(c) whether Government proposes to install Closed Circuit Television (CCTV) cameras to monitor rash driving and to regulate speed and lane discipline;

(d) if so, the details of NHs where CCTV cameras are being installed;

(e) whether there is any proposal to install Light Detection and Ranging (LIDAR) system on the National Highways, if so, the details thereof; and

(f) if not, reasons therefor?

**Agencies involved in construction of
roads in Gujarat**

†3320. SHRI NARANBHAI J. RATHWA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that many agencies are engaged in construction of roads in Gujarat;

(b) if so, the road-wise details of the agencies handling the construction of roads;

(c) the names of the roads whose construction work is lagging behind the set timeline for construction and the road-wise and delay-wise details of the construction; and

(d) whether Government has taken any action against any agency for not doing the job as per the conditions during the last three years, if so, the agency-wise details thereof?

†Original notice of the question received in Hindi.

**Construction of flyovers in
Chhattisgarh**

‡3321. SHRIMATI CHHAYA VERMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government had made an announcement on 10.09.2018 regarding the construction of a flyover at Tatibandh crossing Railway Junction, Raipur Durg, Raipur-Arang Road, Raipur-Simga, Tatibandh-AamaNaka and Tatibandh-Bhanpuri railway junction in Raipur city at 280.800 km mark of National Highways-53 in Chhattisgarh; and

(b) the details thereof and along with the details of action taken in compliance to the said announcement?

**Assessment regarding reduction of
vehicular emission**

3322. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has made any assessment regarding reduction in vehicular emission after introducing and implementing various measures to control vehicular emissions which are considered as major pollutants in the country;

(b) if so, details thereof;

(c) whether Government has any proposal to augment the measures for controlling vehicular emissions in the country;

(d) if so, details thereof; and

(e) if not, reasons therefor?

**Investment required for pavement
construction in hilly areas**

3323. SHRI RONALD SAPA TLAU: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the total amount of investments required for construction of Bitumin pavement and Reinforced Cement Concrete (RCC) pavement respectively, per km in highways in hilly areas for last 10 years;

(b) in heavy monsoon areas, which system does Government recommend along with the reasons therefor; and

(c) action taken by Government or needed to be taken to improve the pathetic conditions of roads/highways in the country to make those 'World Class'?

**Exclusive bays for basic facilities for
trucks**

3324. SHRIMATI VIJILA SATHYANANTH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government is considering to set up an exclusive lorry bays with basic facilities for resting and securing trucks on National Highways;

(b) whether it is also a fact that the number of road fatalities caused by trucks parked by the roadside is found to be increasing in the country;

(c) whether Government has received any representation from the Kerala Government for setting up of exclusive lorry bays with basic facilities; and

(d) if so, the details thereof and the steps taken by Government in this regard?

Complaints of irregularities in NHAI

3325. SHRI RAVI PRAKASH VERMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to refer to answer to Unstarred Question 1711 given in the Rajya Sabha on 8th July, 2019 and to state:

(a) whether inquiry has been initiated

‡Original notice of the question received in Hindi.

against the officials of National Highways Authority of India (NHAI) against whom complaints for irregularities and corruption have been received during 2019;

(b) if so, the details thereof along with the details of action taken/ responsibility fixed in this regard as per the extant rules and guidelines, official-wise;

(c) if not, the reasons for protecting the corrupt officials; and

(d) the concrete steps Government would take to root out massive corruption in NHAI projects in connivance with contractors and officials of NHAI?

Projects sanctioned relating to West Bengal and Rajasthan

3326. DR. ABHISHEK MANU SINGHVI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the list of all the projects sanctioned by the Ministry in past five years in the States of West Bengal and Rajasthan;

(b) the details of the status of those projects, along with deadlines; and

(c) the details of the projects that have failed to meet the respective deadlines?

Permits for public transport buses between cities

3327. SHRI DHARMAPURI SRINIVAS:
SHRI T.G. VENKATESH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is keen on giving permits to more State Government

luxury inter-city buses for plying between cities;

(b) if so, the details thereof;

(c) whether relaxation is extended to private players also; and

(d) if so, the details thereof?

Action taken to prevent road accidents

3328. SHRI VIJAY PAL SINGH TOMAR:
SHRI HARNATH SINGH YADAV:
LT.GEN. (DR.) D. P. VATS (RETD.):

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether any action has been taken by Government to prevent road accidents in the country; and

(b) if so, the details thereof along with the steps being taken to educate the people particularly the youths of the country in this regard'?

Upgradation of Highways

3329. SHRI VIJAY PAL SINGH TOMAR:
LT.GEN. (DR.) D. P. VATS (RETD.):

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government proposes to upgrade certain highways to world class express highways in the country; and

(b) if so, the details thereof along with other steps taken/being taken by Government to boost the highways construction in the country?

Delay in awarding highway projects

3330. DR. PRABHAKAR KORE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government is struggling to award more highway projects due to delay in land acquisition and the delay will slacken the pace of highway construction in the country;

(b) if so, the number of highway projects awarded for the last three years, State-wise; and

(c) the details of the steps taken by Government to overcome the delay in land acquisition and to speed up the award of highway projects?

Fulfillment of target set for construction of NHs

3331. SHRI AKHILESH PRASAD SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that construction of National Highway on per day per kilometer basis in the country has been lagging behind the target fixed by Government;

(b) if so, the reasons behind this delay; and

(c) the details of steps that have been taken by Government to achieve targets to fulfil their commitments?

Roads and Highways along international borders

†3332. MS. SAROJ PANDEY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of roads and highways

constructed in the country, in the areas bordering China, Pakistan, Nepal and Bangladesh during last five years; and

(b) the areas wherein the said construction has been carried out and the expenditure incurred thereon?

Development of additional NHs

3333. SHRIMATI VIJILA SATHYANANTH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government is considering to develop an additional 60,000 kms of National Highways in the next five years;

(b) if so, the details thereof and the highways earmarked in the State of Tamil Nadu under the said proposals;

(c) whether it is also a fact that Government is considering to improve connectivity for tourist destinations; and

(d) whether it is also a fact that under the said proposal Government intends to construct many bypasses as well?

Change in rule of number of drivers in National Permit Vehicle

3334. SHRI ELAMARAM KAREEM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is aware of the tragic accident which happened in Avinashi, Tamil Nadu recently;

(b) the reasons for that accident;

(c) whether it is a fact that Government recently changed the rule necessitating more than one person (driver and helper) to be there at a time in long distance trucks and National Permit heavy vehicles;

†Original notice of the question received in Hindi.

- (d) the reason for such change; and
 (e) whether Government is ready to review it in light of this accident?

Victims of road accidents

3335. SHRI RAJMANI PATEL: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the number of pedestrians killed under the category of road user has increased in the country;
 (b) whether any financial assistance is available for the victims of road accidents and if so, the details thereof;
 (c) if not, whether Government proposes to bring any legislation for rendering financial assistance to the victims of road accidents and if so, the details thereof; and
 (d) the steps taken/being taken by Government to prevent such incidents of pedestrian deaths/killings on roads in the country?

NHs under construction in the country

3336. SHRI C. M. RAMESH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of National Highways under construction in the country, State-wise; and
 (b) the details of amount spent out of the allocated fund on construction of National Highways during the last three years and status thereof?

Delay in National Highway projects

3337. SHRIMATI ROOPA GANGULY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that 566 National Highway projects are running behind the schedule;

(b) to what extent, newly launched GATI portal will be useful to track the progress; and

(c) to what extent Government is planning to solve the problem of land acquisition and environment clearance that are deemed as the main reasons for a delay in projects?

Road projects launched in Chhattisgarh

†3338. SHRI RAM VICHAR NETAM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of road projects launched in Chhattisgarh during the last four years and in the current year and the present status thereof;
 (b) whether Government is aware of the fact that the condition of road from Ambikapur to Ramanujganj in the block of NH-343 of Chhattisgarh is in miserable state and the maintenance regarding this has not been initiated so far, if so, the details thereof; and
 (c) whether Government has fixed any time-line regarding above construction work, if so, the details thereof?

Policy formulation for investigation of road accidents

†3339. SHRIMATI KANTA KARDAM: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether country had the highest number of people getting injured and killed in road accidents;

†Original notice of the question received in Hindi.

(b) if so, whether any survey has been conducted in this regard;

(c) if so, the outcome of the survey;

(d) whether any effective policy has been formulated to investigate road accidents in the country;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

Road accidents in the country

3340. SHRI A. MOHAMMEDJAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that 40 per cent of road accidents are caused by sleep deprived drivers;

(b) whether it is also a fact that fatigue is the main reason for dozing off on the wheels;

(c) whether Government will take a note of a recent accident involving a passenger bus and a container lorry in which 19 persons had lost their life at Tiruppur in Tamil Nadu on 20.02.2020; and

(d) if so, the details thereof?

New and innovative measures undertaken by Ministry

3341. DR. VINAY P. SAHASRA-BUDDHE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether any kind of new and innovative measures have been undertaken by Ministry in general and/or its various departments or Public Sector Undertakings (PSUs) and autonomous bodies associated with it to improve work culture, bring more transparency and accountability and also enhance result orientation during the last five years;

(b) if so, the details thereof; and

(c) the impact of these efforts?

Driving training centres in Bihar

†3342. SHRI SATISH CHANDRA DUBEY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of number of driving training centres and institutes of driving training and research centres in operation in the State of Bihar, district-wise; and

(b) if not, whether any centre is proposed?

Impact of Coronavirus on Indian Ports

3343. SHRI RAJKUMAR DHOOT: Will the Minister of SHIPPING be pleased to state:

(a) whether Government is aware that outbreak of Coronavirus (COVID-19) will impact Indian port operations;

(b) if so, the details thereof; and

(c) the details of action Government has taken or proposes to take in this regard?

Development of Baitarani River National Waterway No. 14 in Odisha

3344. SHRI NARENDRA KUMAR SWAIN: Will the Minister of SHIPPING be pleased to state:

(a) whether Government has taken any step to initiate development / procurement activities for Baitarani River National Waterway No. 14 in Odisha during the financial year 2019-20;

(b) the projected expenditure for the development of Baitarani River National Waterway for the next five years;

†Original notice of the question received in Hindi.

(c) whether Government has made any budgetary provision or plans to allocate funds from extra budgetary resources during the financial year 2019-20;

(d) whether Government has any plan to allocate funds from Central Road and Infrastructure fund; and

(e) if so, the details thereof and if not, the reasons therefor?

Operation of large transport cargo on Ganga river

‡3345. SHRI RAM NATH THAKUR: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that Government has decided to operate large transport cargo in Ganga river in Bihar for freight transportation by waterways;

(b) if so, the details thereof;

(c) whether any such works are being done in Ganga river that do not cause any inconvenience to the operation of transport cargos; and

(d) if so, the details of the works being done?

Development of major port in Andhra Pradesh

3346. SHRI Y. S. CHOWDARY: Will the Minister of SHIPPING be pleased to state:

(a) whether Government has constituted any expert committee to examine the matter of alternate sites for development of major port in the State of Andhra Pradesh;

(b) if so, the details thereof;

(c) whether the expert committee submitted its recommendation/observation to Government;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

Capacity utilisation of ports

3347. SHRI M.P. VEERENDRA KUMAR: Will the Minister of SHIPPING be pleased to state:

(a) the average capacity utilisation of major ports during the last five years, port-wise;

(b) the expenditure incurred by Government to enhance the capacity of the major ports during each of the last five years, port-wise; and

(c) the percentage increase in cumulative traffic handled and percentage increase in freight handling capacity by the major ports, over the last five years, port-wise and year-wise?

Greenfield seaport at Ramayapatnam

3348. DR. T. SUBBARAMI REDDY: Will the Minister of SHIPPING be pleased to state:

(a) whether the State Government of Andhra Pradesh is proposing to set up Greenfield seaport at Ramayapatnam in Prakasam district;

(b) if so, the details thereof;

(c) whether Expert Appraisal Committee has cleared the project; and

(d) type of assistance including finance, either as loan or grants, to be provided by Government?

Encouraging women in sports

3349. SHRI BINOY VISWAM: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

‡Original notice of the question received in Hindi.

(a) percentage of total sports budget allocated towards the advancement of women in sports; and

(b) number of female athletes employed as coaches under each category of sports?

New record in Kampala games

3350. SHRI A. VIJAYAKUMAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government is aware of recent news of Kampala games in the State of Karnataka in which rural man beats world number one athlete;

(b) if so, the details thereof;

(c) whether Government will give recognition at domestic/International level to such rural records;

(d) if so, the details thereof; and

(e) if not, the steps taken to bring such records into mainstream?

Schemes for development of sports

3351. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the details of the existing Central Government schemes for the development of sports, implemented in Gujarat, Rajasthan and Maharashtra;

(b) the amount allocated for each discipline of sports under these schemes during the last three years and the current year, year-wise; and

(c) the details of expenditure incurred on sports in last three years and current year in Gujarat, Rajasthan and Maharashtra?

Khelo India programme

†3352. DR. SATYANARAYAN JATIYA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the procedure and method adopted for selection, training, upgradation and regular education of sports talent from "Khelo India" and the number of sports persons selected from "Khelo India" so far; and

(b) the current status of financial assistance given to each sportsperson in form of sportsperson scholarship?

Private investment in sports

3353. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the reasons as to why Government is not pushing private investment in sports;

(b) the reasons why Government does not have any policy on Public Private Partnership (PPP) in the field of sports; and

(c) the manner in which Government thinks that Corporate Social Responsibility (CSR) funds, as allowed under Companies Act, is sufficient for training and promoting sports in the country?

Sports infrastructure at village/panchayat level

†3354. SHRIMATI KANTA KARDAM: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government proposes to introduce any scheme for the development/

†Original notice of the question received in Hindi.

improvement of basic infrastructure to promote sports at village/panchayat level in the country;

(b) if so, the details thereof; and

(c) if not, the steps taken by Government in this regard?

**Development proposals received from
Konkan region**

‡3355. SHRI NARAYAN RANE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of development related proposals received from districts under Konkan region of Maharashtra during the last three years and the nature of these proposals;

(b) the current status of the above mentioned proposals;

(c) the amount of funds allocated/ released/spent for the proposals which have been approved; and

(d) the reasons as to why some of the forwarded proposals mentioned above, have not yet been approved and are still pending?

Age frauds in sports

3356. DR. L. HANUMANTHAI AH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the steps taken by Government to control age frauds in sports;

(b) whether any policy has been evolved for detecting and eliminating age frauds from the sports;

(c) the number of such frauds identified in the recent past; and

(d) the action taken in this regard?

**Development of sports
infrastructure**

3357. DR. BANDA PRAKASH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the funds allocated for sports infrastructure facilities and promotion of sports in country, particularly in rural areas during the last three years and the current year, State/UT-wise;

(b) whether Government is considering to take or has taken technical and financial assistance from private institutions for development/maintenance of sports infrastructure and if so, the details thereof;

(c) whether any steps have been taken to ensure availability of modern sports equipment to athletes;

(d) whether regular sports training programmes were conducted for athletes/coaches and if so, the details thereof; and

(e) whether any study has been undertaken to assess deficiencies in sports infrastructure?

**National Sports University in
Manipur**

3358. SHRI K. BHABANANDA SINGH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the present status of the National Sports University in Manipur as on date;

(b) whether the land acquisition is complete;

(c) whether any company has been awarded the contract for construction of the National Sports University in Manipur;

‡Original notice of the question received in Hindi.

(d) the timeline for completion of this project; and

(e) the details of funds allocated and spent for the construction and land acquisition of the National Sports University in Manipur till date?

Multipurpose indoor hall at Vizzy stadium, A.P.

3359. SHRI V. VIJAYASAI REDDY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) when was the approval for construction of multipurpose indoor hall at Vizzy stadium in Vizianagaram district, Andhra Pradesh given;

(b) whether it is a fact that rupees six crores have been sanctioned for this purpose, but so far only rupees one crore has been released;

(c) if so, the reasons therefor; and

(d) by when the track would be completed and will come into operation?

Incentives for wrestlers from rural Maharashtra

3360. SHRI ANIL DESAI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that wrestling is a traditional activity in rural Maharashtra;

(b) whether Government has any plans to provide any special training facilities to pehalwans from rural background to sharpen their wrestling skill to win more higher positions in international sports events and if so, the details thereof; and

(c) the steps taken/being taken by Government to reduce political interference in sports administration?

NEW DELHI;
The 17th March, 2020
Phalguna 27, 1941 (Saka)

DESH DEEPAK VERMA,
Secretary-General.

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(Ministry-wise)

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